

(2) APR 11 1987 SH

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application No. 342 of 1987

Raghu Nath

applicant.

vs.

Union of India through Secretary  
Ministry of Defence Production  
New Delhi. and others.

Respondents.

Hon'ble D.S.Misra,A.M.  
Hon'ble G.S.Sharma,J.M.

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the A.T.Act XIII of 1985, the applicant has challenged the order dated 30.11.1984 of Director General,Ordnance Factories rejecting the appeal of the applicant against the punishment of withholding of increment. The applicant has also filed an application for condonation of delay in filing the application.

2.We have heard learned counsel for the applicant. The ground for condonation of delay is that the applicant being a class IV employe and having a large family to support could not arrange the required money for filing the application. The present application was filed on 25.3.87. We have considered the matter and we are of the opinion that the reason given for condonation of delay is not at all satisfactory. Accordingly, we reject the application as being time barred under Section 21 of the A.T.Act XIII of 1985.

Sharma  
24.11.87  
A.M.

Sharma  
24/11/87  
J.M.,